## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>IA No. 214 of 2017 in</u> DFR No. 732 of 2017

Dated: 14th March, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Jindal Power Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr.M.G. Ramachandran

Ms. Divya Chaturvedi Ms. Arunima Kedia Mr. Shreshth Sharma

Counsel for the Respondent(s) : -

## <u>ORDER</u>

## IA No. 214 of 2017

(Appl. for condonation of delay in filing the appeal)

Issue notice on the I.A. No. 214 of 2017 (Appl. for delay in filing) to the Respondents returnable on 30.03.2017. Dasti, in addition, is permitted.

List the matter on <u>30.03.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

pr/vt